

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.42 of 2019

In the matter of:

Hasmukh R. Patel & Ors

Appellant

Vs

Dollo Tea Company (India) Ltd & Ors

Respondents:

Present: Mr. Deepnath Roy Choudhury, Mr. Kavnish Chakraborti, Mr. K.S. Haque, Advocates for Appellant.

Mr. Sakya Sen, Mr. Arik Banerjee, Mr. Arushi Arora, Advocates for Respondent.

Mr.Partha Sil, Advocate for R-13.

ORDER

12.07.2019 -Rejoinder has not been filed. Learned Counsel for appellant is permitted to file rejoinder to the reply affidavit filed by Respondent No.1 in open court today. Copy thereof has been provided to the learned counsel for Respondent No.1.

2. Post the matter for hearing on **29th August, 2019.**

(Justice Bansi Lal Bhat)

Member (Judicial)

(Mr. Balvinder Singh)

Member (Technical)

Bm/nn